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pecuniary benefits are not the considerations of the igness or smallness of the office. I agree villi him. But this is also a lact that whe e there is an obvious difference between ihe pay of one individual anil another ar 1 the other individual i_s a Constitutional authority, this is a glaric paradox, which has to. be removed. In this connection I would again refer to— this is ray joint—clause (4) of article 148 of the Co istitution, which says:

"The Comptroller and Auditor-General shall ne be eligible ior further office either under the Government of India or uni er the Government of any State after e has ceased to hold his office."

You will appreciate, Madam, that while the Secretaries of the Government including 'he Cabinet Secretary, who is being equated in regard to pay with the Comp-troler and Ai ditor-General, can and do take up appoinments after their retirement in any public sector undertaking or Government advisory committee, the Comptroller and Auditor-General cannot and does not; under the Constitutional bar placed 0[^] him he cannot do this. Therefore, I beg of you coolly reconsider it and come out with an amendment at a very early date so that this anomaly is removed because I co isidei that with this Rs. 2,200, at lea<t, the denigration, to my mind, will tx rectified to some extent. This is my submission.

THE VIC -CHAIRMAN (SHRIMATI MARGARET ALVA); Now, the question is:

"That tht Bill be passed." The

mo ion was adopted.

(1) STATUTORY RESOLUTION SEEKING DISAPPROVAL OF THE INDUSTRIE (DEVELOPMENT AND REGULATIONQ AMENDMENT ORDI-NANCE, 1984.

(JI) THE INDUSTRIES (DEVELOP-MENT AND REGULATION) AMEND-MENT BIL! 1984.

THE VICE-CHAIRMAN (SHRIMATI MARGARE" ALVA): We now take up

ihe next item. The Industries (Development and Regulation) Amendment Bill. 1984.

SHRI SHRIDHAR WASUDEO DHABE; "Let us take it tomorrow. It is already nearing 6 P.M.

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA). We have decided to sit till 6 P.M. Let us sit till 6 P.M. at least.

SHRI KALYAN ROY: I would request you. We have passed two Bills already. We have done our job for today.

THJE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA); Mr. Jha is ready to move his Resolution

SHRI KALYAN ROY (West Bengal) We have done CaUing Attention and these two Bills. Let the Minister move the Bill and let the discussion be taken up tomorrow*. Let the discussion start, but let it not be concluded today. I was told that we have to sit up to 6 P. M. Now, it is being extended up to 6.30 P.M.

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA). We will sit only up to 6 O' clock.

SHRI KALYAN ROY: Some people may be prepared to sit fill 6 A.M. But I am not prepared.

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): Let us sit still 6 P. M. Mr. Jha is ready to move his Resolution. Let'us finish this.

SHRI SHIVA CHANDRA JHA (Bihar): Madam, I beg to move.

"That this House disapproves the Indsutries (Development and Regulation) Amendment Ordinance, 1984 (No. 1 of 1984) promulgated by the President on the 12th January, 1984."

उपसभाष्यक्ष पहोदया, हमारे सामने एक बहुत प्रतिष्ठित मंती है जिन की हम लोग इज्जत करते हैं और जो एक अच्छे बातावरण में रह चुके हैं: आचार्य नरेन्द्र देव जैसे हमारे नेता की संगति में वे रह चुके हैं।

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ग्रब मैं उन्हीं से पूछना चाहता हं कि इस ग्राडिनेस की क्या जरूरत थी जबकि हाउस बैठने जा रहाया 23 फरवरी से। यह जो 12 जनवरी को म्रापने मार्डिनेन्स जारी किया तो आप देखिए कि 12 जल-वरी और 23 जनवरी तक कोई संविधान में प्रावधान नहीं है कि बगैर आहिनेन्स के हम काम कर सकें ? जब आप जानते थे कि सैंगन बैठ रहा है तो आहिनेन्स क्यों जारी किया ? आप यह भी जानते है कि चैंथर से भी कई बार यह कहा गया है, यह झादेश दिया गया है कि सरकार को जब सल बैठने जा रहा है तो आर्डिनेन्स की जल्दवाजी नहीं करनो चाहिए । लेकिन आपने उसकी अवहेलना की है। क्या वजह है आडिंनेन्स लाने का? ग्राडिनेन्स का तरोका मोटे तौर पर प्रनडेमोकेटिक है। हमारी पूरी कोशिश होनी चाहिए कि हमारा जो कॉर्स्टाट्यशनल ढांचा है, उसके मताबिक काम हो । लेकिन मैं देख रहां हं कि इस सरकार को नैक है आहिनेन्स लाने का। आप कहेंगे केसे ? मेरे पास ग्राकड़े हैं। प्रधान मंत्री इंदिरा गांधी की सरकार अब तथ 172 महीने रहा है, 1966 से जोडकर और इन्होंने कुल 179 ग्राडिनेन्स जारी किये हैं। मांटे तौर पर एक ग्राडिनेन्स एक महोते में जारी होता है। तो क्या यह कहना गलत है कि यह सरकार ग्राडिनेन्स को सरकार है। वगैर धाडिनेन्स के यह सरकार टिक नहीं सकती है ।

श्रीमन्, यह तो मामूली आर्डिनेन्स को बात है। अगर राज्यों को बात लें तो बह देख लें कि कितने आर्डिनेन्स जारी होते हैं। बिहार का एक उदाहरण है जिसे प्रेसिडेंट ने स्वीद्यति दो है। पंजाब में आपने मार्शल ला जारी कर दिया है, हरियाणा में करने जा रहे हैं। आज के अखबारों में है

तीन जिलों को डिस्टर्ड्ड एरिया घोषित कर दिया है। सारे पंजाब और हरियाणा में करेंगे । क्या यह हमारे जनतांतिक ढांचे का खात्मा नहीं है ? यह प्रवृति बहत खराब है। मैं आपको याद दिलाना चाहता हं कि पंडित जवाहर लाल नेहरू ने खुद इस प्रवृति के खिलाफ लेख लिखकर भारत की जनता को आगाह कियाथा, कलकत्ता के मार्डन रिव्य में उन्होंने लिखा था हमको डिक्टेंटर नहीं चाहिये । बार बार प्रेसिडैंट एक झादमी को बनाने से तानाशाही प्रवृति आती है। यह भावना नहीं होनां चाहिये किं जो डैमोकेंटिक तरीका है उसके खिलाफ हम जायें। तो मैं आपसे इसकी सफाई चाहता हं कि यह प्रवृति क्या हमारे जनतांत्रिक ढांचे के अनुकुल है । आपने इसरजैसी में यह सब कुछ किया। यह करके ग्रापने यह कालिमा हमारे जनतंत पर पोत दो जिसे मिटाया नहीं जा सकता । जिस तरह से चांद की कालिमा नहीं हट सकतो है उसी तरह से इमरजैसी की कालिमा नहीं हट, सकती है। जिस तरह से प्रहार आपने किया जनतंत पर उसको खत्म करने का, वह कालिमा हट नहीं सकती । लेकिन देश की जनता ने उसका पुरजोर जवाब दिया । यह हमारे लिए गौरव की बात है कि भारत की जनता जनतांतिक मुल्यों के लिए कामिटेड है। भारत की जनता इस बात को बर्दाशत नहीं करेगी कि यदि कोई इस ढांचे पर कुठाराघात करता है तो भारत की करोड़ों की जनता इसकी मुखालफत करेगी। 1977 में जो भारत की जनता ने मुकाबला किया वह ग्रापको माल्म है। तो में कहना चाहता हूं कि एक फिजा हमने देखी इमरजैसी में, यही काम बना ग्राप फिर करोगे ? यह थर्स्ट ग्रापको प्रौपेल करेगा कि ग्रीर हो ग्रीर हो ? डैमोकेटिक पावर हो, अयोरिटेरियन पावर आयेगी तो नतीजा यह होगा, सारा ढांचा 1.12.52

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खत्म हो जायेगा। कहने के लिये ग्राप संविधान में कानून पास करके करते हैं लेकिन ऐसा होतानहीं। मैं आपको याद दिलाना चाहता हं कि हिटलर कोई तलबार के जोर से नहीं ग्राया। हिटलर ग्राया वोट के जरिये री-स्टैंग में। वोट के जरिये री-स्टैंग में ब्राकर वेमर रिपब्लिक में ग्रागलगा दी ग्रीर सब खत्म कर दिया। जनतंत्र ढांचे को खत्म करने का एक यह. तरीका उसने अपनाया । आर्डिनेन्स भी वही प्रवृत्ति है। डेमोकेटिक ढांचा तो ट स्टेब इट फ्राम विहाइन्ड टुमाइन इट, उसको कमजोर करने का यह तरीका है। यह एक बहुत खतरनाक वात है। हम को सचेत रहना है। ग्राप क्यों नहीं मुखालिफत करते कि ग्राडिनेन्स नहीं होना चाहिये। सब जा रहा है हम सब में इस पर कानून बनायेंगे इसलिये ग्राडिनेन्स नहीं ग्राना चाहिये। लेकिन ग्राप भी उसके मताविक चलने लग गये हैं।

जैसा ग्राप विधेयक ला रहे हैं स्माल इंडस्टी की बाबत, स्माल इज ब्युटीफुल। किसने कहा था? सुमेकर ने कहा था । ग्रौर किसने कहा था गांधी जी ने कहा था। स्माल इज ब्युटीफुल गांधी जी का दर्शन था। जो साधा है, जो हमारा एम है वैसा ही साधन भी ऊंचा होना चाहिये। ग्रापका साध्य जैसा है, ग्रापका एम जैसा है वैसा ही आपका साधन का तरीका है। यह ग्रनडेमोकेटिक है, यह ग्रनगांधीयन का तरीका है। आप यह आर्डिनेन्स लाये--चाहे जिस रूप में लाये स्माल इंडस्ट्री के नाम पर, उसको बढ़ावा देने के लिये। मैं जानता हं इसमें पोटेन्शियलिटी है। में जानता हूं वह प्रोडक्शन जो है लार्ज स्केल इंडस्टी की है उसमें उसका हाथ है। इसमें डोमेस्टिक प्रोडक्शन का हाथ है, इसमें डायरेक्ट पोटेन्शियलिटी भी ज्यादा है। लाज स्केल में आप आधा मिलियन को एम्पलाई करते हैं। स्माल

इंडस्ट्री जिसके लिये ग्राप करना चाहते हैं उससे ग्रापको 9 मिलियन ज्यादा पोटेन्शियलिटी मिलती है।

इन्फास्ट्रक्चर की कमी है देहातों में। इन्फ्रास्ट्रक्चर के लिये दो बातों की देहात में बहुत जरूरत है---एक कम्युनिकेशन, रास्ता ग्रीर दूसरा विजली यानी पावर। चाहे बिहार हो, यू० पी० हो या कोई सौर इलाका हो, वे जो आपके उद्योग हैं वे नहीं बढ पायेंगे.। सवाल यह है कि सारा तरीका जो ग्रापका आहिनेन्स का है, इससे आप एक विशियस सॉकल में ला देते हैं। यह अनगांधीयन है, यह गांधी के दर्शन के खिलाफ है। हमारे जनतंत के आदर्श के खिलाफ है। हो सकता है वही हालत हो जो ग्राज पंजाब के तीन जिलों में इमरजेंसी लगा दी है ग्रौर सारेपंजाब में हो जाए, हरियाणा में हो जाए, फिर डर है कहीं क्लेम्प सारे देश में न हो जाए। देश में ऐसा होगा तो देश निपट लेगा, यहां की जनता निपट लेगी। वह समय ग्राने वाला है, ग्रगला साल आने वाला है। जनता इसका फैसला कर लेगी। मैंने जो स्टेट्यटरी रेजोल्शन मव किया है इसमें मुझे केवल इतना ही कहना है कि वह जो तरीका अनगांधीयन है, अनडेमोकेटिक है, जिसके मुतल्लिक चेयर ने भी कई बार आदेश दिया है ऐसा काम न करें जबकि सत होने वाला हो, फिर आपने क्यों किया ? इसीलिये मैं इस ग्राडिनेन्स की, इस ग्रध्यादेश की पूरी ताकत से, मेडम चेयरमैन, आपसे भी उम्मीद करता हं कि आप भी मेरी. मदद करेंगी, इसकी मुखालिफ़त करता हूं।

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI): Madarn, I beg to move:

[&]quot;That the Bill further to amend the Industries (Development and Regulation) Act, 1951, as passed by the Lok, Sabha, be taken into consideration."

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[Shri Narayan Datt Tiwari]

Madam, you are aware that it has been one of the most important polity measures adopted by the Government with the blessings of this House that the competitive strength of industrial undertakings in the small-scale sector should be reserved for selected items for exclusive production by small-scale undertakings. Under this policy, 872 items are presents so reserved. Government has been ma king such reservation ever since 19th February 1970 through the exercise of powers under section 29B of the industries (Development and Regulation) Act, 1951 which provides that the Central Government, having regard to the smallness of the number of workers employed or the amount invested in the industrial undertakings or to the desirablity of encouraging small underlakings from the operation of all or development of any scheduled industry may exempt any undertaking or class ot undertakings generally, or to the stage of any of Ihe provisions of the Act.

Now(Madam as there has been no specific mention in section 29B of the Act, there have been doubts raised about the competence of the Government to take such action. The Bombay High Court, in a judgement last year In the case of Vindhya Paper Mills versus Union of India -ind another, had quashed Government's notification in so far as they provide for reservation of specific articles for exclusive manufacture in the small-scale sector. We had gone in appeal regarding¹ this judgment but it was taking a long time. Without prejudice to the judgment, we were advised that we should bring this principle of reservation, especially those items which have already been reserved from time to time, beyond the pale of doubt. Otherwise, productivity was suffering, there was danger and there was uncertainty in the minds of small industries, and various associations representing

small-scale industry were demanding that Government should come out with the necessary legislation so that Government has got the requisite power t_0 reserve such items of industry.

I would like to assure my esteemed colleague, Shri Jha, that we are not enamoured of issuing Ordinances; there is no question; and I agree in principle with hirn that unless it is a matter of urgency, we should not legislate on the basis of Ordinances. I may also assure him th;il this question also was discussed in some detail. It was only to save some time because it was affecting the productivity of small industries and then there was a danger that some other undertakings which were not to undertake production of those particular reserved items might go into this activity surreptitiously. Therefore, we thought it fit that we should have an Ordinance to provide for this particular measure. Honourable Shri Jha has come out with some statistics. I would say that if our Founding Fathers of the Constitution had not thought of having such Ordinance-making power with Government they would not have provided for it. Because we have this contingency built in our Constitution, it makes it amply clear that there might be situations in which we have <to legislate on an emergent basis. Therefore, while I would like to refute the basic allegations which, of course, my esteemed colleague is sometimes prone to make, I would also humbly request him not to mix up this particular Ordinance with his general thesis which is difficult for me to controvert because I cannot orient him ideologically. But I thank him for having supported in substances, in principle, the issue behind this Ordinance. He has agreed in principle. I think it is

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all tlie more necessary that the House should accept his Bill without any controversy and v. ! should pass this Bill unanimously bee; use it supports the small-scale sector. We are thinking of bringing a comprehensi- e legislation later ou so that we can go into all matters pertaining to th; small-sc de sector. There are many facts t₀ the m my problems faced by the small-scale sect ir. So, in consultation with the Standing Committee on Small-Scale Industries, we propose to bring a comprehensive legislation later on. I am sure that this augu t House will bless this legislative measure by its sustained support and will give its approval to the policy

of reservation for the small-scale industries.

The questions were proposed.

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): The Resolution and the Motion are now open for discussion. They will be taken up tomorrow.

The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at fifty-six minutes past five of the clock till eleven of the clock on Tuesday, the 6th March, 1984.

GMGIPNI-L-1893 RS-87-6-84-570